

1	2	3	4	5	6	7	8	9
17.	Nagaland (31.3.94)	1721	122	57	639	-	2539	32.2
18.	Orissa (30.3.95)	26915	1718	98	1257	-	29988	10.2
19.	Punjab (31.12.95)	17333	345	50226	478	-	68382	74.6
20.	Rajasthan (30.9.95)	54653	3248	330	33	4	58268	6.2
21.	Sikkim (30.9.95)	2003	2	3	78	832	2918	31.3
22.	Tamil Nadu (30.9.95)	62540	4084	-	7378	76	74078	15.5
23.	Tripura (30.9.95)	9451	287	2	130	86	9956	5.0
24.	Uttar Pradesh (31.12.94)	152903	8543	188	94	-	161728	5.4
25.	West Bengal (30.6.95)	73418	2441	18	236	322	76435	3.9
<b>UNION TERRITORIES</b>								
1.	Andaman & Nicobar (30.9.95)	1709	143	57	685	-	2594	34.1
2.	Chandigarh (30.9.95)	2390	25	1606	24	-	4045	40.9
3.	Dadra & Nagar Haveli (30.9.95)	223	6	-	-	-	229	2.6
4.	Daman & Diu (30.9.95)	191	6	1	44	-	242	21.0
5.	Delhi (30.9.95)	47014	1450	947	503	3	49917	5.8
6.	Lakshadweep (30.9.95)	143	180	-	13	-	336	57.6
7.	Pondicherry (30.9.95)	1696	68	-	130	-	1894	10.2
<b>Total</b>		<b>948101</b>	<b>82139</b>	<b>57170</b>	<b>38276</b>	<b>5614</b>	<b>1131300</b>	<b>16.1</b>

**Provident Fund**

2460. SHRI MURALIDHAR JENA : Will the Minister of LABOUR be pleased to state :

(a) the total amount of Provident Fund collection from the employees and workers all over the country during each of the last three years;

(b) whether any heavy amount out of the above fund has been invested to earn interest;

(c) if so, the details thereof;

(d) whether the Government have received complaints regarding delay in disposal of Provident Fund cases;

(e) if so, the details thereof; and

(f) the steps taken or proposed to be taken by the Government to streamline the procedure in this regard?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) The total amount of E.P.F. collection from the employers and workers all over the country during 1992-93 to 1994-95 was as given below:

Year	Total P.F. Collection (Rs. in crore)
1992-93	4666.42
1993-94	4954.85
1994-95	5076.89

(b) and (c). Yes, Sir. The contributions collected but not immediately required for disbursement among the

beneficiaries is invested as per the pattern prescribed by the Ministry of Finance. During 1992-93 to 1994-95 an amount of Rs. 14319.86 crore was got invested by the EPF Organisation.

(d) to (f). There are petitions/complaints received in respect of settlement of provident fund claims, family pension claims, transfer of P.F. accumulation, payment of advances, issue of annual statements of account etc. In the EPF Organisation there is already a Public Grievances Hearing System for redressal of all such public grievances/petitions. For providing prompt service to the EPF subscribers, a massive computerisation programme has also been launched in the EPF Organisation.

#### Trivandrum International Airport

2461. SHRI M.P. VEERENDRA KUMAR : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the steps taken to provide the basic facilities to the Trivandrum airport after its being declared as an International airport in 1991;

(b) the existing International air services available at the above airport;

(c) whether demands have been received to undertake more air services from the airport; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Basic facilities like better baggage handling, improved passenger amenities, safety equipment etc. have been provided at Trivandrum airport. Extension of main runway, modification to the international terminal, installation of precision approach lighting etc. are in progress.

(b) 5 foreign airlines namely Kuwait Airways, Gulf Air, Air Maldives, Air Lanka and Oman Air in addition to Air India and Indian Airlines operate 75 flights per week from Trivandrum airport.

(c) and (d). Demands are received for additional services from time to time. New services are started by the airlines taking into account commercial viability of air services, availability of aircraft, capacity, traffic rights on particular routes etc.

#### Social Development Scheme

2462. SHRI ANCHAL DAS : Will the Minister of MINES be pleased to state :

(a) the local social development schemes for workers provided by the private sector engaged in exploration of mines;

(b) if so, the details thereof, State-wise particularly in Orissa;

(c) whether any survey has been conducted regarding these development programmes; and

(d) if so, the details thereof?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d). The information is being collected and will be laid on the Table of the House.

#### Arrears Due to Cane Growers

2463. SHRI RAMSAGAR : Will the Minister of FOOD be pleased to state :

(a) whether the Allahabad High Court has ordered the Government of Uttar Pradesh to pay nearly Rs. 900 crore in sugarcane arrears to farmers;

(b) if so, the details thereof;

(c) whether the farmers have protested the payment of arrears through the issue of Vikas Patras and demanded the payment in cash; and

(d) if so, the action taken by the Government to pay the arrears to farmers in cash?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b). The High Court of Allahabad (Lucknow Bench) has passed an interim Order in Writ P.No. 1720 (MB) of 1996, V.M. Singh v/s. State of U.P. and others directing the Cane Commissioner, U.P. to ensure through the District Cane Officers determination of the actual price of the cane required to be purchased by the sugar mills as per the agreement and payment of the same to the cane growers/cane growers' society within 15 days. No specific amount has been mentioned.

(c) and (d). The Government of U.P. have reported that in response to a complaint voiced in newspapers regarding insistence by one of the district officers to make the cane arrears payment in the form of Vikas Patras, it has issued a circular directing that no such condition should be imposed.

#### Out-Dated Telephone Exchanges in Madurai

2464. SHRI A.G.S. RAM BABU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of out-dated telephone exchanges in Madurai;

(b) whether the Government propose to replace these exchanges by electronic exchanges;

(c) if so, by when;

(d) the waiting list for telephone connections and the time by which the connections are likely to be given to those subscribers;

(e) whether there is any proposal under consideration of the Government for setting up more electronic exchanges and expansion of telephone services;